

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S ZYNGO EV MOBILITY PRIVATE LIMITED

| Relevant Particulars | | |
|----------------------|---|---|
| 1. | Name of corporate debtor | M/S ZYNGO EV MOBILITY PRIVATE LIMITED |
| 2. | Date of incorporation of corporate debtor | 19.09.2019 |
| 3. | Authority under which corporate debtor is incorporated / registered | ROC Delhi |
| 4. | Corporate Identity No. / Limited Liability Identification No. of corporate debtor | U63030HR2019PTC082674 |
| 5. | Address of the registered office and principal office (if any) of corporate debtor | 357 D, Sector-37, Udyog Vihar-VI, Gurugram, Haryana- 122001 |
| 6. | Insolvency commencement date in respect of corporate debtor | 01.07.2025 |
| 7. | Estimated date of closure of insolvency resolution process | 28.12.2025 |
| 8. | Name and registration number of the insolvency professional acting as interim resolution professional | Alka Girdhar IBBI Regn. No.: IBBI/IPA-001/IP-P-02920/2024-2025/14506 |
| 9. | Address and e-mail of the interim resolution professional, as registered with the Board | 414/24 Jagdish Colony, Rohtak, Haryana-124001 alkagirdhar24@gmail.com |
| 10. | Address and e-mail to be used for correspondence with the interim resolution professional | Address: Osrik Resolution Private Limited, 109, Surya Kiran Building, 19, KG Marg, Connaught Place, New Delhi- 110001 ip.zyngoev@gmail.com |
| 11. | Last date for submission of claims | 15.07.2025 |
| 12. | Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional | Not Applicable |
| 13. | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not Applicable |
| 14. | (a) Relevant Forms and (b) Details of authorized representatives are available at: | (a) Relevant Forms are available at: https://ibbi.gov.in/downloadform.html (b) Not applicable. |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the M/s Zyngo EV Mobility Private Limited on 01.07.2025

The creditors of M/s Zyngo EV Mobility Private Limited, are hereby called upon to submit their claims with proof on or before 15.07.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. **-Not Applicable**

Submission of false or misleading proofs of claim shall attract penalties.

Alka Girdhar
ALKA GIRDHAR
Insolvency Professional
IP Registration No. IBBI/IPA-001/IP-P-02920/2024-2025/14506

Alka Girdhar

**Interim Resolution Professional,
ZYNGO EV MOBILITY PRIVATE LIMITED**

IP Registration Number: IBBI/IPA-001/IP-P-02920/2024-2025/14506
(Authorization for Assignment valid till: 30/06/2026)

Date: 03.07.2025
Place: New Delhi

DEUTSCHE BANK AG

PUBLIC NOTICE

It is for the information of the General Public that the Auction Sale Notice published in this newspaper dated 29.05.2025 for the Account of Dasharath Singh Tanwar is hereby withdrawn and the Auction date i.e. 08.07.2025 as scheduled stands cancelled for the Property being Flat No-2204 (SFS) Sector-C Pocket-2 Vasant Kunj South West Delhi. No Delhi-110070 Having Built-Up area of 1870 Sq. Ft. (Approx).

Natansh Kr. Pal,
Authorized Officer - Deutsche Bank AG,
Place: New Delhi Dated: 03.07.2025

PUBLIC NOTICE

Notice hereby given to the General Public that the branch of "Fedbank Financial Services Limited" located at Commercial Shop Part of Bungalow No. 945, First Floor, Part of Arazi No. 29/2 & 30/3 Situated at Mohalla Civil Line, Jhansi Teh. & Distt. Jhansi, Jhansi, UP-284001 is shifting to the new premises situated at Office Space No 616, Sixth Floor, Cyber Height, Vibhuti Khand, Gomti Nagar, Lucknow, UP-226010 for better services and operation. Further it is informed that the said branch office will be operating from current address till 2nd Oct 25 and with effect from 3rd Oct 25 will operate from new premises situated at Office Space No 616, Sixth Floor, Cyber Height, Vibhuti Khand, Gomti Nagar, Lucknow, UP-226010

For and behalf of
Place : Jhansi S/d
Date :- 3rd July 25 Fedbank Financial Services Limited

PUBLIC NOTICE

NOTICE IS HEREBY GIVEN TO THE PUBLIC AT LARGE on behalf of Swikrute Finance Private Limited having its Registered Office at Office No. 11, Mezzanine Floor, 269, EMCA House, Shahd Baghat Singh Road, Fort Mumbai with respect to the premises, mentioned in detail in the schedule herein below, the original title documents of which were deposited for creation of charge by way of mortgage. Due to shifting of the documents for legal verification purposes, the title documents have been lost. Any person who finds the said Deeds/Or title Documents as per the details as referred below in the Schedule should intimate to the undersigned & if any person(s) having any claim, or right in respect of the said premises by way of inheritance, share, sale, gift, exchange, mortgage, charge, lease, tenancy, easement, lien, attachment, lease, license, trust, possession or encumbrance however or otherwise in any manner whatsoever is hereby called upon to intimate to the undersigned within 07 days from the date of publication of this notice of his/her claim of any with all supporting documents falling which the claim of such person(s) will be deemed to have been waived and/or abandoned.

SCHEDULE REFERRED TO HEREIN ABOVE:
Premises: 3000 Sq. Ft. of Area situated at Ground Floor (A-Wing) of the Building named as MVL-V Park, constructed on land admeasuring 8 Kanal 7 Marla Comprised in Kheval/Khata No.6668, Must. No. 11, Killa No. 3111(1-19) And Kheval/Khata No.234279, Mustali No. 11 Killa No.131(3-4), 8111(1-14) And Kheval/Khata No. 232277, Mustali No. 11, Killa No. 81/2(1-10) Situated in The Revenue Estate Of Village Sikhera, Tehsil And District Gurgaon Now Being Sector-15(II) Chandan Nagar, Gurugram

Details of Title Documents:
a. Sale Deed dated 04.03.2005 registered as document no. 24161 in force of M/s. MVL Credit Holdings and Leasing Pvt Ltd.
Dated this 01st day of July 2025
Sd/- Authorized Officer
Swikrute Finance Private Limited

BEFORE HON'BLE ADJUDICATING AUTHORITY NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI BENCH
Interlocutory Application No. 2016 of 2025
Company Petition (LB) No. 585/ND/2024

Kailash Shah, Resolution Professional of M/s. Mona Portfolio Limited ...Applicant
VS
Varsha Bansal & Ors ...Respondent

Notice of Next Date of Hearing

An Application being I.A. No. 2016/2025 under Section 19 (2) of the Insolvency and Bankruptcy Code, 2016 was filed by Kailash Shah, Resolution Professional of Mona Portfolio Limited against the Respondents mentioned herein before the National Company Law Tribunal, New Delhi Bench. The said Application was listed on 30-05-2024 and now fixed for hearing on 14-07-2025 before NCLT-Delhi Bench. The Respondents are given notice accordingly.

Details of Respondents:
Respondent No. 1 Varsha Bansal (Suspended Director of M/s. Mona Portfolio Limited)
Respondent No. 2 Prashant Kumar (Suspended Director of M/s. Mona Portfolio Limited)
Respondent No. 3 Dolly (Suspended Director of M/s. Mona Portfolio Limited) Sd/-

Kailash Thanmal Shah
Resolution Professional of Mona Portfolio Limited
IBBI Reg. No.: IBBI/PA-001/IP-P00267/2017-2018/10511
Registered Address: 505, 21st Century Business Centre, Nr. World Trade Centre, Ring Road, Surat - 395002, Gujarat
Date: 03/07/2025
Place: New Delhi AFA valid till: 31/12/2025

SAVE HOUSING FINANCE LIMITED
(Formerly known as New Habitat Housing Finance & Development Limited)
Dwarka, New Delhi-110075. E-mail: info@newhabitat.in, info@savehfl.in
Web : www.savehfl.in, Mob: +91 98100 83317

POSSESSION NOTICE

Whereas the undersigned being the Authorized Officer of SAVE HOUSING FINANCE LIMITED (Formerly known as New Habitat Housing Finance & Development Limited) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) (hereinafter referred to as 'the Act') and in exercise of power conferred under Section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand Notice on below mentioned date, calling upon the below mentioned borrowers to repay the amount mentioned in the notice within 60 days from the date of receipt of the said Notices.

| Sr. No. | Name of the Borrower/ Co-borrower/Guarantor | Description of Property | Demand Notice Issued On | Outstanding Amount |
|---------|--|---|--------------------------|---|
| 1. | 1. SHRI NIRAJ CHAUHAN S/O SHRI NAND LAL CHAUHAN & 2. SMT. SHAHIDA CHAUHAN W/O SHRI NIRAJ CHAUHAN R/O 2117 BLOCK-4, GALI NO. 28, SANGAM FLOOR, FRONT LHS. L.I.G., SITUATED VIHAR, PUSHPABHAWA, SOUTH DELHI, 110062 Also AT FLAT NO- GF-04A, PLOT NO- B-38 & B-39, KH NO. 217 & 218, BLOCK-B, RAIL VIHAR, SAHAKARI ANKS, SAMITI LIMITED, SADULLABAD, LONI, GHAZIABAD, UTTAR PRADESH 20101, 1761, 21, SANGAM VIHAR, PUSHPABHAWA, SOUTH DELHI, 110062, 3. SHRI ARJUN (GUARANTOR) R/O D-123, JHLMIL, COLONY, DELHI-110095 Also At - GURMAN BROTHERS, 74, M.M.ROAD, DLF ANKUR VIHAR, LONI, GHAZIABAD, UTTAR PRADESH-201001 | RESIDENTIAL FLAT NO. GF-04A, WITHOUT ROOF RIGHTS, GROUND FLOOR, FRONT LHS. L.I.G., SITUATED AT PLOT NO. B-38, KHASRA NO. 217 & PLOT NO. B-39, KHASRA NO. 218, AREA 330 SQUARE FEET MIN. 30.68 SQUARE METRE. VIHAR SAHAKARI ANKS SAMITI LIMITED, VILLAGE SADULLABAD, TEHSIL LONI, DISTRICT GHAZIABAD, UTTAR PRADESH-201001 | 11.10.2024 30.06.2025 | Rs.11,20,409/- (Rs. Eleven Lacs Twenty Thousand Four Hundred and Nine Only) as on 28.06.2025 together with further interest and incidental expenses and costs there on in Loan Account No. HSG/IN/HEA/NOI/0123/0002 |

Dated: 03/07/2025, Place: GHAZIABAD AUTHORIZED OFFICER, SAVE HOUSING FINANCE LIMITED

HINDUJA HOUSING FINANCE LIMITED
Registered Office: No. 157-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015
Sunny Malik: 96541 30749 / Pramed Chand: 9903 38759

PUBLIC NOTICE OF PHYSICAL POSSESSION OF IMMOVABLE PROPERTY

To, 1. Mr. Deepak Jain (borrower) 2. Mr. Vikas Jain (co-borrower) 3. Mrs. Meenu Jain (co-borrower), H.no-667, 2nd Floor, Main Bazar Chirag, Delhi, Malviya Nagar, New Delhi - 110017, LAN No. DL/JNK/PA/00000586 & DL/JNK/PA/000000911, Whereas Vide Order Dated 15.05.2025 Passed By Mr Himanshu Raman Singh (Interim Judicial Magistrate - South Saket Court, New Delhi). The Physical Possession Of The Property Beingflat No.25-a On Ground Floor, Area Measuring 118sq.ft. Situated At Block-b, Pocket Bg-1, 1-Pachim Vihar, Paschimpur, New Delhi - 110063, Bounded As - East: Open; West: Entrance: Flat No.28, North: Open; South : Open 'Has Been Taken Over By M/s Hinduja Housing Finance Ltd. on 28.06.2025.

To, 1. Mr. Lokesh Sharma (borrower) 2. Mrs. Parmilla Sharma Alias Promila Sharma (co-borrower), H.no-667, 2nd Floor, Main Bazar Chirag, Delhi, Malviya Nagar, New Delhi - 110017, LAN No. DL/DEL/DLH/A000001186 & CO/CP/CP/000000683, Whereas Vide Order Dated 02.05.2025 Passed By Ms. Samiksha Gupta Chief Judicial Magistrate West Tis Hazari Court, New Delhi. The Physical Possession Of The Property Beingflat No.25-a On Ground Floor, Area Measuring 118sq.ft. Situated At Block-b, Pocket Bg-1, 1-Pachim Vihar, Paschimpur, New Delhi - 110063, Bounded As - East: Open; West: Entrance: Flat No.28, North: Open; South : Open 'Has Been Taken Over By M/s Hinduja Housing Finance Ltd. on 30.06.2025.

The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of M/s Hinduja Housing Finance Ltd.
Date: 03/07/2025 Place: New Delhi Sd/-: Authorised Officer- HINDUJA HOUSING FINANCE LIMITED

NOTICE OF PERSONAL HEARING BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH-III

Interlocutory Applications bearing IA No.5407/2024 & IA No.5256/2024 was filed under Section 106 Read with Section 114(1) of the Insolvency & Bankruptcy Code, 2016, at Hon'ble NCLT, New Delhi Bench-III by the Resolution Professional in the matter of SBI V Siddharth Chaudhary bearing CP IB-422(ND)/2022 & SBI v. Anju Chaudhary CP IB-420(ND)/2022 respectively. Notices were issued to all the respondents in the aforesaid IAs for filing their objections, if any. This public notice informs the parties that the next date of hearing before the Hon'ble NCLT New Delhi Bench-III is 12.08.2025. The steps are being taken for substituted service of notice to the respondents Mr. Siddharth Chaudhary & Anju Chaudhary in terms of order dated 21.01.2025 and 12.06.2025 passed by the Hon'ble NCLT and they shall appear in person or through an advocate on next date of hearing which is 12.08.2025, failing which further steps will be taken by the Hon'ble NCLT New Delhi Bench-III.

| S. No. | Respondent/Personal Guarantor | Name/Personal Guarantor | Address |
|--------|--|-------------------------|--|
| 1. | IA No. 5256/2024 In CP IB-420(ND)/2022 | Anju Chaudhary | D-119, Ground Floor, Saket, New Delhi-110017 |
| 2. | IA No. 5407/2024 In CP IB-422(ND)/2022 | Siddharth Chaudhary | D-119, Ground Floor, Saket, New Delhi-110017 |

Sd/-
Mohit Chawla
(Resolution Professional of Personal Guarantors Appointed in the above matters vide order dated 31.07.2024)
IP Registration No.: IBBI/PA-001/IP-P00524/2017-2018/109499
SCO 26, Shri Balaji Complex, Old Ambala Road, Dhakauli, Zirakpur, District Sas Nagar, Near Hotel Dreamz Inn & Suites, Sahibzada Aji Singh Nagar, Punjab, 140603
Registered Email id: camohitchawla@gmail.com
Contact: 09888003303

TIGER LOGISTICS (INDIA) LIMITED
CIN: L74899DL2000PLC105817
Regd. Office: D-174, GF, Okhla Industrial Area, Phase-1 New Delhi 110020
Tel. No. 011-47351111, Fax: 011-26229671
Website: www.tigerlogistics.in, Email ID: cvishal@tigerlogistics.in

OUTCOME OF THE BOARD MEETING

Pursuant to Regulation 30 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations"), we wish to inform you that Board of Directors of the Company at their meeting held on Wednesday, 2nd July 2025 at the corporate office of the company, inter-alia, has considered and approved the following:

a. The proposal for listing the securities of the Company on the Main Board of the National Stock Exchange of India Limited (NSE) subject to the fulfillment of all requisite criteria for listing on the NSE Main Board and obtaining all necessary statutory and regulatory approvals, if any.
This strategic move is aimed at enhancing the Company's visibility, improving liquidity for its shareholders, and expanding access to a broader investor base.

b. Other items as per the agenda of the board meeting.
The Board meeting commenced at 04:00 P.M. and concluded at 05:15 P.M.
The outcome is also available on the website of the Company www.tigerlogistics.in and website of the Stock Exchange www.bseindia.com.

For Tiger Logistics (India) Limited Sd/-
Date: 02.07.2025 Vishal Saurav Gupta
Company Secretary & Compliance Officer

JM FINANCIAL JM FINANCIAL ASSET RECONSTRUCTION COMPANY LIMITED
Corporate Identity Number: U67190MH2007PLC74287
Registered Office: 7th Floor, Chenergy, Appasaheb Marathe Marg, Prabhadevi, Mumbai 400025
Contact Person: 1. Vaibhav Jain- 983756789, 2. Rohan Sawant- 9833143013, 3. Prashant Monde- 022 - 6224 1676
Website - www.jmfinancialarc.com

E-Auction Sale Notice - Subsequent Sale

That Primal Capital and Housing Finance Ltd have assigned a pool of Loan (including below mentioned Loans) together with underlying security interest created thereon along with all the rights, title and interest thereon under Section 5 (1) (b) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("SARFAESI ACT") vide an assignment agreement dated March 29, 2023 (the "Assignment Agreement") in favour of JM FARC (JM) (herein referred as Assignee) acting in its capacity as trustee of JM FARC - Aranya - Trust. It is to notify that PCHFL is authorized and appointed to act as Service provider / Collection agent to facilitate all operational and procedures processes vide Assignment / Service Agreement.

Pursuant to taking possession of the secured asset mentioned hereunder by the Authorized Officer of Secured Creditor under the SARFAESI Act, 2002 for the recovery of amount due from borrowers, offers are invited by the undersigned for purchase of immovable property, as described hereunder, which is in the possession, on 'As Is Where Is Basis', 'As Is What Is Basis' and 'Whatever Is There Is Basis', Particulars of which are given below:

| Loan Code/Branch/ Borrower(s) / Co-Borrower(s) / Guarantor(s) | Demand Notice Date and Amount | Property Address- final | Reserve Price | Earnest Money Deposit (EMD) (10% of RP) | Outstanding Amount (25-06-2025) |
|---|--|---|--|--|---|
| Loan Code No.: 2930000495, (Borrower) (Branch), Ajay Pal Singh, Ninety Two Thousand Six Hundred Fifty (Co Borrower 1) | Dt: 08-10-2021, Rs. 21,92,651/- (Rs. Twenty One lakh Ninety Two Thousand Six Hundred Fifty One Only) | All The Piece And Parcel Of The Property Having An Extent- Kharsa No.477, Shahpur Tippi, Near Gauram Badi Park Moradabad Uttar Pradesh- 244001 Boundaries As:- North: L/o Sameer Vidyarthi South: Road East: Road West: Land Others | Rs. 16,40,000/- (Rs. Sixteen Lakh Forty Thousand Only) | Rs. 1,64,000/- (Rs. One Lakh Sixty Four Thousand Only) | Rs. 35,19,603/- (Rs. Thirty Five Lakh Nineteen Thousand Six Hundred Three Only) |

DATE OF E-AUCTION: 22-07-2025, FROM 11.00 A.M. TO 01.00 P.M. (WITH UNLIMITED EXTENSION OF 5 MINUTES EACH), LAST DATE OF SUBMISSION OF BID: 21-07-2025, BEFORE 04.00 P.M.

For detailed terms and conditions of the Sale, please refer to the link provided in [https://www.jmfinancialarc.com/Home/AssetsforsaleOR https://www.bankauction.in](https://www.jmfinancialarc.com/Home/AssetsforsaleORhttps://www.bankauction.in)

STATUTORY 15 DAYS SALE NOTICE UNDER SARFAESI ACT TO THE BORROWER/GUARANTOR / MORTGAGOR

The above mentioned Borrower/Guarantor are hereby notified to pay the sum as mentioned in section 13(2) notice in full with accrued interest till date before the date of auction, failing which property will be auctioned/sold and balance dues if any will be recovered with interest and cost from borrower/guarantor.

Date: July 03, 2025, Place: Moradabad Sd/- (Authorised Officer), (Aranya - Trust)

JM Financial Asset Reconstruction Company Limited
Corporate Identity Number : U67190MH2007PLC74287
Registered Office: 7th Floor, Chenergy, Appasaheb Marathe Marg, Prabhadevi, Mumbai 400025
Website - www.jmfinancialarc.com
Contact Person: 1. Ramesh Kumar - 9991613002, 2. Chandan Sakhalakar : 9820407168 3. Jyoti Sawant - 022 - 6224 1676

E-Auction Sale Notice - Fresh Sale

That Primal Capital and Housing Finance Ltd have assigned a pool of Loan (including below mentioned Loans) together with underlying security interest created thereon along with all the rights, title and interest thereon under Section 5 (1) (b) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("SARFAESI ACT") vide an assignment agreement dated March 29, 2023 (the "Assignment Agreement") in favour of JM FARC (JM) (herein referred as Assignee) acting in its capacity as trustee of JM FARC - Aranya - Trust. It is to notify that PCHFL is authorized and appointed to act as Service provider / Collection agent to facilitate all operational and procedures processes vide Assignment / Service Agreement.

Pursuant to taking possession of the secured asset mentioned hereunder by the Authorized Officer of Secured Creditor under the SARFAESI Act, 2002 for the recovery of amount due from borrowers, offers are invited by the undersigned for purchase of immovable property, as described hereunder, which is in the possession, on 'As Is Where Is Basis', 'As Is What Is Basis' and 'Whatever Is There Is Basis', Particulars of which are given below:

| Loan Code/Branch/ Borrower (s) / Co-Borrower (s) / Guarantor (s) | Demand Notice Date and Amount | Property Address- final | Reserve Price | Earnest Money Deposit (EMD) (10% of RP) | Outstanding Amount (25-06-2025) |
|---|---|--|---|---|---|
| Loan Code No.: 2920000173, Yamanagar (Branch), Diwan chand (Borrower), Suman Devi (Co Borrower 1) | Dt: 19-12-2019, Rs. 2888578/- (Rs. Twenty Eight lakh Eighty Eight Thousand Five Hundred Seventy Eight Only) | All The piece and Parcel of The Property having an extent - Plot No 102/And 103 Mouja Buda Habast 61 Tehsil Ladwa Kurukshetra Haryana 136118 Boundaries As:- North: gal:South: plot no 95&94 East: plotno 101 West: plotno 104 | Rs. 1440000/- (Rs. Fourteen lakh Forty Thousand Only) | Rs. 144000/- (Rs. One Lakh Forty Thousand Only) | Rs. 6605689/- (Rs. Sixty Six lakh Five Thousand Six Hundred Eighty Nine Only) |

DATE OF E-AUCTION: 07-08-2025, FROM 11.00 A.M. TO 1.00 P.M. (WITH UNLIMITED EXTENSION OF 5 MINUTES EACH), LAST DATE OF SUBMISSION OF BID: 06-08-2025, BEFORE 4.00 P.M.

For detailed terms and conditions of the Sale, please refer to the link provided in [https://www.jmfinancialarc.com/Home/AssetsforsaleOR https://www.bankauction.in](https://www.jmfinancialarc.com/Home/AssetsforsaleORhttps://www.bankauction.in)

STATUTORY 30 DAYS SALE NOTICE UNDER SARFAESI ACT TO THE BORROWER/GUARANTOR / MORTGAGOR

The above mentioned Borrower/Guarantor are hereby notified to pay the sum as mentioned in section 13(2) notice in full with accrued interest till date before the date of auction, failing which property will be auctioned/sold and balance dues if any will be recovered with interest and cost from borrower/guarantor.

Date: 03-07-2025 | Place : Haryana Sd/- (Authorised Officer), (Aranya - Trust)

SCHEDULE - I - FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF PRODO TECHNOLOGIES PRIVATE LIMITED

RELEVANT PARTICULARS

| | |
|---|---|
| 1. Name of corporate debtor | PRODO TECHNOLOGIES PRIVATE LIMITED |
| 2. Date of incorporation of corporate debtor | 22/05/2021 |
| 3. Authority under which corporate debtor is incorporated / registered | Registrar of Companies - Delhi |
| 4. Corporate Identity No / Limited Liability Identification No. of corporate debtor | U24230DL2021PTC381425 |
| 5. Address of the registered office and principal office (if any) of corporate debtor | Registered Office: 55, 2nd Floor, Lane-2, Westend Marg, Saidulajab, South Delhi, New Delhi-110030 |
| 6. Insolvency commencement date in respect of corporate debtor | 30.06.2025 (CIRP order received on 02.07.2025) |
| 7. Estimated date of closure of insolvency resolution process | 27.12.2025 (180 days from insolvency commencement date) |
| 8. Name and registration number of the insolvency professional acting as interim resolution professional | Vijay Kumar Gupta IBBI/PA-001/IP-P00262/2017-18/10500 |
| 9. Address and e-mail of the interim resolution professional, as registered with the Board | 408 New Delhi House, 27 Barakhamba Road, Connaught Place, New Delhi-110001 Email: vk Gupta2004@yahoo.com |
| 10. Address and e-mail to be used for correspondence with the interim resolution professional | 408, New Delhi House, 27 Barakhamba Road, Connaught Place, New Delhi, 110001 Email: corp_prodo@gmail.com |
| 11. Last date for submission of claims | 14.07.2025 |
| 12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional | Not Applicable as per information available with IRP |
| 13. Names of insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class) | Not Applicable as per information available with IRP |
| 14. (a) Relevant Forms and (b) Details of authorized representatives are available at: | Web link: https://bbi.gov.in/home/downloads Physical Address: Not Applicable |

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench (Court III) has ordered the commencement of corporate insolvency resolution process of Prodo Technologies Private Limited on 30.06.2025 (order received on 02.07.2025).
The creditors of Prodo Technologies Private Limited, are hereby called upon to submit their claims with proof on or before 14.07.2025 to interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Vijay Kumar Gupta
Interim Resolution Professional
M/s. Prodo Technologies Private Limited
IBBI/PA-001/IP-P00262/2017-18/10500
Date: 02.07.2025
Place: New Delhi AFA Valid Upto: 31.12.2025

PUBLIC NOTICE

ICICI Bank
Branch Office: ICICI BANK LTD, BP-4, Technopolis Building, 4th Floor, Sector V, Salt Lake City, Kolkata West Bengal - 700091
CIN No: L65190G1994PLC201012, www.icicibank.com

The following borrower(s) has/have defaulted in the repayment of principal and interest towards the Loan facility(ies) availed from ICICI Bank. The Loan(s) has/have been classified as Non-Performing Asset(s) (NPA). A Notice was issued to them under Section 13(2) of the Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002, at their last known addresses. However, it has not been served and are therefore being notified by way of this Public Notice.

| Sr. No. | Name of the Borrower/ Co-Borrower / Guarantor / Loan Account Number / Address | Description of Secured Asset to be enforced | Date of Notice sent/ Outstanding as on Date of Notice | NPA Date |
|---------|--|---|---|------------|
| 1. | Ateek/ Jaiba BI/ 301 C Dwitiya Tower Iittara Housing Complex Rojarhat, Newtown, West Bengal, Kolkata- 700156/ LBCAL00004963669 | Uttara Housing Complex, Dwitiya Tower III In Pratham- Dwitiya Cluster, Apartment No. 001A, Ground Floor, Plot No. Iid/3, Action Area Iid, New Town, Police Station Rojarhat, Presently Under The Police Station At New Town, Under The Jurisdiction At Nkda, Under The A.D.S.R. Rojarhat, District North 24 Parganas, Kolkata 700157 Presently Kolkata -700161, West Bengal, Admeasuring An Area of 856 Super Built Up Area More or Less Together With The Exclusive Right of Semi Covered Car Parking Space Being No. Sp-35. | 30/04/2025 Rs. 37,90,192.38/- | 09/12/2024 |

These steps are being taken for substituted service of Notice. The above borrower(s) and/or guarantor(s) (as applicable) is/are advised to make the outstanding payment within 60 days from the date of publishing this Notice. Else, further steps will be taken as per the provisions of the Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002.

Date: July 03, 2025
Place: Boreilly Sincerely Authorised Officer For ICICI Bank Ltd.

SMFG India Home Finance Co. Ltd.
Corporate Off. : 503 & 504, 5th Floor, G-Block, Inspire BKC, BKC Main Road, Bandra Kuria Complex, Bandra (E), Mumbai - 400051.
Regd. Off. : Commerzone IT Park, Tower B, 1st Floor, No. 111, Mount Poonamallee Road, Porur, Chennai - 600116, TN

DEMAND NOTICE

UNDER THE PROVISIONS OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("the Act") AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("the Rules") The undersigned being the Authorized Officer of SMFG India Home Finance Co. Ltd. (hereinafter referred to as SMHFC) under the Act and in exercise of the powers conferred under Section 13 (12) of the Act read with Rule 3 issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is/are avoiding the service of the Demand Notice(s), therefore the service of notice is being effected by affixation and publication as per Rules. The contents of Demand Notice(s) are extracted herein below :

| Sr. No. | Loan Account No. & Name of the Borrower / Co-Borrowers Property Holders as the case may be | Description Of Secured Assets / Mortgage Property | Date of Demand Notice U/s. 13 (2) & Total O/s. |
|---------|--|--|--|
| 1. | LAN : 612839211940301 1. Sultan Khan 2. Ilma D/O Aayub Add : S/O Mhod Rahmat, R/O Meena Nagar, Jayanti Pur Road, Near Siddiki Masjid, Moradabad Up & Pin 244001 | Gata No. 135, Area Measuring 52.52 Sq.mtrs Waka Muaja, Village Jayantipur, Pargana Tehsil And District Moradabad East :- Rasta 12 Fit Wide, West :- House Sh K.P. Sinha, North Rasta 10 Fit Wide, South :- House Mohd Ans | 16.06.2025 Rs. 24,92,043.15 (Rs. Twenty Four Lakh Ninety Two Thousand Forty Three & Paise Fifteen Only) as on 13.06.2025 NPA Date: 05.06.2025 |
| 2. | LAN : 61083951729391 1. Vakil Sahai 2. Mala Devi 3. Sohan Lal Shay Add : S/O Durga Sahi, R/O House No 49/ 5 Shivpur Janta Inter College Khatauli Muzaffarnagar UP, Pin | 74 Residential House Nagar No. 59, Measuring 7.89 Sq Yards Or 62.61 Sq Mtrs - A Residential Property Situated At Abadi Mohalla Shivpur Ward No. 11, Kasba And Pargana Khatauli, Tehsil Jansah Distt Muzaffarnagar, East :- 10 Wide Road, West House Of Master Devendra Sharma & Ajab Singh, North House Of Thakur Ram Kumar Singh, South :- Plot Of Seller. | 16.06.2025 Rs. 15,72,632.29 (Rs. Fifteen Lakh Seventy Two Thousand Two Hundred Sixty Three & Paise Twenty Nine Only) as on 13.06.2025 NPA Date : 05.06.2025 |
| 3. | LAN : 610339211727100 1. Mohammad Rahees 2. Nisha W/O Mohammad Rahees Add : R/O Plot No. 4, Gyan Inter College, Bodla Jhaprup Colony Agra Up, Pin -282007 | Part Of Plot No-20, Plot No-21 And Part Of Plot No-22 Part Of Khasra No-317m Area 20545 Sq Gaj 17.77 Sq Mtrs Situated At Mauza Dehtra, Tehsil And District Agra East :- Rasta & Nikasi 25 Fit Wide West Others, North | 16.06.2025 Rs. 42,29,862.77 (Rs. Forty Two Lakh Twenty Nine Thousand Eight Hundred Sixty Two & Paise Seven Only) as on 13.06.2025 NPA Date : 05.06.2025 |
| 4. | LAN : 616539511374111 1. Roop Singh 2. Mihalesh Devi Add : S/O Jawahar Singh, R/O H. no 226, Girraj Vatika Near Dixit Public School, Mathura UP. Pin 281006 | Plot No. 226 , Measuring Area 83.61 Sq.Mtrs Land Bearing Khasra No. 220, Girraj Vatika , Mauza Ronchi Bangur, Tehsil And District Mathura East - Plot No. 191, West Rasta 18 Feet Wide North Plot No. 225, South Plot No.227 | 16.06.2025 Rs. 34,99,453.34 (Rs. Thirty Four Lakh Ninety Nine Thousand Four Hundred Fifty Three & Paise Thirty Four Only) as on 13.06.2025 NPA Date : 05.06.2025 |
| 5. | LAN : 611539510789128 1. Girjesh Kumar 2. Neha Girish Kumar Add : House No 468 Gali No 1, Azad Nagar Yamanunagar Haryana 135001 | All The Piece And Parcel Of The Property Bearing House No-468, Property Id No-385c1858/11825, Measuring 220 Sq Yards, Situated At Mauja Munda Majra, Known As Azad Nagar, Yamanunagar, Tehsil-Jagadhari, District-Yamanunagar, As Per Transfer Deed Bearing Wasika No-7164 Dated 18-2-2021 Recorded In The Name Of Girjesh Kumar S/O Ram Nehi, Bounded As Under:-East-Street, West-House Others, North-Plot Others, South-Plot Others. | 16.06.2025 Rs. 8,78,120.30 (Rs. Eight Lakh Seventy Eight Thousand One Hundred Twenty & Paise Thirty Only) as on 11.06.2025 NPA Date : 05.06.2025 |

The borrower(s) are hereby advised to comply with the Demand Notice(s) and to pay the demand amount mentioned therein and here in above within 60 days from the date of this publication together with applicable interest, additional interest, bounce charge, cost and expenses till the date of realization of payment. The borrower(s) may note that SMHFC is a secured creditor and the loan facility availed by the Borrower(s) is a secured debt against the immovable property/properties being the secured asset(s) mortgaged by the borrower(s). In the event borrower(s) are failed to discharge their liabilities in full within the stipulated time, SMHFC shall be entitled to exercise all the rights under section 13(4) of the Act to take possession of the secured asset(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder and realize payment. SMHFC is also empowered to ATTACH AND/OR SEAL the secured asset(s) before enforcing the right to sale or transfer. Subsequent to the Sale of the secured asset(s), SMHFC also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the mortgaged properties is insufficient to cover the dues payable to the SMHFC. This remedy is in addition and independent of all the other remedies available to SMHFC under any other law. The attention of the borrower(s) is invited to Section 13(8) of the Act, in respect of time available, to redeem the secured assets and further to Section 13(13) of the Act, whereby the borrower(s) are restrained/prohibited from disposing of or dealing with the secured asset(s) or transferring by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured asset(s), without prior written consent of SMHFC and non-compliance with the above is an offence punishable under Section 29 of the said Act. The copy of the Demand Notice is available with the undersigned and the borrower(s) may, if they so desire, can collect the same from the undersigned on any working day during normal office hours.

Date : 16.06.2025 / 13.06.2025
Place : Moradabad, Muzaffarnagar, Agra, Mathura Authorized Officer, SMFG INDIA HOME FINANCE CO. LTD.

JM Financial Asset Reconstruction Company Limited
Corporate Identity Number : U67190MH2007PLC74287
Registered Office : 7th Floor, Chenergy, Appasaheb Marathe Marg, Prabhadevi, Mumbai 400025
Website - www.jmfinancialarc.com
Contact Person: 1. Pankaj Kashyap - 9136178689 2. Chandan Sakhalakar : 9820407168 3. Prashant Monde - 022 - 6224 1676

E-Auction Sale Notice - Fresh Sale

That Primal Capital and Housing Finance Ltd have assigned a pool of Loan (including below mentioned Loans) together with underlying security interest created thereon along with all the rights, title and interest thereon under Section 5 (1) (b) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("SARFAESI ACT") vide an assignment agreement dated March 29, 2023 (the "Assignment Agreement") in favour of JM FARC (JM) (herein referred as Assignee) acting in its capacity as trustee of JM FARC - Aranya - Trust. It is to notify that PCHFL is authorized and appointed to act as Service provider / Collection agent to facilitate all operational and procedures processes vide Assignment / Service Agreement.

Pursuant to taking possession of the secured asset mentioned hereunder by the Authorized Officer of Secured Creditor under the SARFAESI Act, 2002 for the recovery of amount due from borrowers, offers are invited by the undersigned for purchase of immovable property, as described hereunder, which is in the possession, on 'As Is Where Is Basis', 'As Is What Is Basis' and 'Whatever Is There Is Basis', Particulars of which are given below:

| Loan Code/Branch/ Borrower(s) / Co-Borrower(s) / Guarantor(s) | Demand Notice Date and Amount | Property Address- final | Reserve Price | Earnest Money Deposit (EMD) (10% of RP) | Outstanding Amount (25-06-2025) |
|--|-------------------------------|-------------------------|---------------|---|---------------------------------|
| Loan Code No.: 2660000658, Delhi - Pitampura (Branch), Navant Saxena (Borrower), Navant Saxena | | | | | |

